

- (ii) A statement (Hindi and English versions) showing reasons for the delay in laying the above Notification. [Placed in Library. See No. LT—894/71]
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
- (i) G. S. R. 1080 published in Gazette of India dated the 24th July, 1971 together with an explanatory memorandum.
- (ii) G. S. R. 1085 to G. S. R. 1102 published in Gazette of India dated 26th July, 1971 together with an explanatory memorandum.

[Placed in Library. See No. LT—895/71]

MYSORI INDUSTRIAL AREAS DEVELOPMENT BOARD SERVICE REGULATIONS AND NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) : I beg to lay on the Table—

- (1) A copy of the Mysore Industrial Areas Development Board Service Regulations, under section 42 of the Mysore Industrial Areas Development Act, 1966, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT—896/71]
- (2) A copy each of the following Gujarat Government Notifications under sub-section (3) of section 54 of the Gujarat Industrial Development Act, 1952, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—

- (i) The Rent Regulations, published in Notification No. GIDC/LAW/ADM-4 dated the 24th December, 1970 together with an explanatory note.

- (ii) Notification No. GIDC/LAW/ADM-2 dated the 23rd January, 1971 making certain amendments to the Disposal of Property Regulations, together with an explanatory note.

- (iii) Notification No. GIDC/LAW/ADM-3 dated the 2nd February, 1971 making certain amendments to the Regulations dealing the disposal of lands vesting in the Gujarat Industrial Development Corporation, together with an explanatory note.

- (iv) Notification No. GIDC/LAW/ADM—2 (1) dated the 4th April, 1971 making certain amendments to the Disposal of Property Regulations together with an explanatory note.

[Placed in Library See No. LT-897/71]

REPORT OF THE COMMITTEE OF TECHNICAL EXPERTS ON RS-09 TRACTORS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a copy of the Report (Hindi and English Versions) of the Technical Experts on RS. 09 Tractors, in pursuance of an assurance given by him on the 5th August, 1971 during Supplementaries on Starred Question No 1593 [Placed in Library. See. No LT-898/71]

AUDITED ACCOUNTS OF CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table a copy of the Audited Accounts of the Central Silk Board for the year 1968-69, under sub-section (4) of section 12 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-899/71]

REVIEW AND ANNUAL REPORT OF HINDUSTAN ORGANIC CHEMICALS LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—